

21

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL


APPLICATION NUMBER :
PETITION NUMBER : TCP/311/ (IB)/2017
NAME OF THE PETITIONER(S) : JULIET APPARELS LTD
NAME OF THE RESPONDENT(S) : SKC RETAIL LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

J. K. RAMKUMAR Counsel for Petitioner.

ORDER

Counsel for Petitioner present. As seen from the order dated 08.06.2017, the direction was given to the Counsel for Petitioner to file an affidavit and bank certificate under section 9(3)(b) and (c) of I&B Code, 2016. He has produced another affidavit and bank certificate. The same is taken on record. In the affidavit, he has attached postal receipt and notice given to the Corporate Debtor along with the acknowledgment. It appears from the record that the notice has been delivered but there is no representation on behalf of the Respondent. Service on the Corporate Debtor is held sufficient. Corporate Debtor is proceeded *ex parte*. Matter is posted for final arguments. In the meantime, Counsel for Petitioner is directed to propose the name of IRP and written communication of the IRP in Form 2. Put up on **01.08.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)